

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, COURT - II

Item No. 211
(IB)-1071(ND)/2018
IA/2605/2020, IA/4998/2020

IN THE MATTER OF:

State Bank Of India ... **Applicant/Petitioner**
Versus
M/s. Shri Shyam Ji Ahrico Exports Pvt. Ltd. ... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 10.03.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (J)

SHRI L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

Mr. Vishnu Kumar - Advocate for Liquidator
SK Nanda for Ex-Directors / Applicants -IA 2605/2020

ORDER

IA/2605/2020- In the course of hearing, we notice that the applicant has made prayer for recall and cancellation of Non Bailable Warrant of arrest issued vide order dated 5th November 2019 but nowhere the applicant has mentioned the IA no., in which the warrant of arrest was issued on that day. Therefore, the applicant is well advised to bring those facts on record by filing a supplementary affidavit.

In the meantime, the Applicants are directed to furnish all the information as required by the erstwhile RP/now the Liquidator in the IA filed under Section 19(2) of the IBC. Ld. Counsel appearing for the RP informed that IA no of the application under Section 19(2) is IA 326/2019.

The registry is directed to list that IA 326/2019 along with this Application on 5th April 2021.

(Sapna)



IA/4998/2020-It is the reply filed by the Liquidator in IA 2065/2020, which is ordered to be listed on 5th April 2021. Therefore, list this IA along with IA/2065/2020.

With this, **the present IA stands closed.**



(L. N. GUPTA)
MEMBER (T)



(ABNI RANJAN KUMAR SINHA)
MEMBER (J)